

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1091(ND)2018**

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
29.03.2019**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT  
Solutions Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present: Mr. Gautam Singhal, Mr. Naveen Kumar and Mr. Aman Sharma,  
Advocates for the Petitioner  
Mr. Bimal Sharma, RP**

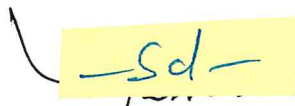
**ORDER**

CA 401/2019 has been filed under 66 of the IBC. Ld. Counsel prays for some time to argue out on the issuance of notice.

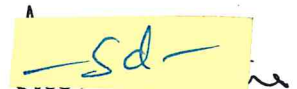
Prayer in CA 402/2019 is for permission to sell out the assets of the Corporate Debtor. However, Ld. Counsel for the RP wishes to withdraw the said petition.

Dismissed as withdrawn.

To come up on 9<sup>th</sup> April, 2019.



**(V. K. Subburaj)  
Member (T)**



**(Ina Malhotra)  
Member (J)**